

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1649
ANSWERED ON:28.11.2002
CIVIL PROCEDURE AMENDMENT BILL
JAYABEN B. THAKKAR;M.A. KHARABELA SWAIN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have enforced the Civil Code Procedure (Amendment) Bill, 2002;
- (b) if not, the reasons therefore;
- (c) whether Government propose to bring such amendments in the Criminal Law also, and
- (d) if so, the details therefore?

Answer

MINISTER OF LAW AND JUSTICE : (SHRI K. JANA KRISHNAMURTHY)

(a) and (b) The Code of Civil Procedure (Amendment) Act, 2002 (22 of 2002) came into force w.e.f. 1st day of July, 2002.

(c) and (d) The Government has set up a Committee under the Chairmanship of Justice V.S. Malimath, formerly Chief Justice of Karnataka and Kerala High Courts to consider measures for revamping the Criminal Justice System and to make recommendations for the consideration of the Government. The terms of reference of the Committee include examination of the need to re-write the Code of Criminal Procedure, 1973, the Indian Penal Code, 1860 and the Indian Evidence Act, 1872 to bring them in tune with the demand of times and in harmony with the aspirations of the people.